

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
38,416 Marg Civil Lines, Old Red Building, Allahabad-211001
Regional Branch, Allahabad

Dated: 05/12/2017

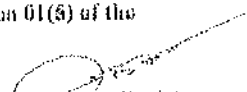
By

Appellant as per address in table below

Respondent as per address in table below

Final Order No. ST/A/71879/2017-CU(III) dated 30/11/2017

I am directed to transmit herewith a certified copy of order passed by the Tribunal under section 61(5) of the Finance Act, 1994 relating to Service Tax Act, 1994.


 Asstt. Registrar

Application	Appeal	Name and Address of Appellant
	ST/391/2011	MAGIN CONSTRUCTION CO., KAKRAHI BAZAAR, AURAIYA ROAD, DIBBIYAPUR.
		Name and Address of Respondent
		-C.C.E. KANPUR 117/7, Sarvodaya Nagar, Kanpur 208005.

Copy To

3 Advocates/Consultants:

**Dharmendra Srivastava &
Associates, C.A
13/392(1) CIVIL LINES,
KANPUR,
UTTAR PRADESH**

4 Bar Association, CESTAT, Allahabad

5 Director Publications, Customs, Excise, T.P. Estate, Delhi

6 M/s Centax Publications Pvt. Ltd., 1512-B, Bhishan Pharaoh Marg, Opp ICICI Bank of Defence Colony New Delhi-3

7 Company Law Institute of India Pvt. Ltd., No.2 (old no.36), Vaidhyaram Street, T. Nagar, Chennai-17

8 Taxman Allied Service Pvt. Ltd., 59/32, New Rohtak Road, New Delhi-110005

9 LAWCRUX Advisors Pvt. Ltd., LAW House, 1-8, Sector-10, Faridabad 121003 (Haryana)

10 TaxIndiaOnline.com Pvt. Ltd., 2nd Floor, Vasant Arcade, Vasant Kunj, New Delhi - 110070

11 Mark Professional Services Pvt. Ltd., 108, Everest Block, Aditya Enclave, Hyderabad - 38

12 The ICFAI society, 52, Nagarjuna Hill, Punjagutta Hyderabad.-500082

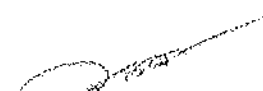
13 M/S Knowledge Processing Pvt. Ltd.(taxmanagementindia.com), FF-19, 1st Floor, Cross River Mall, CBD Ground, Near Karkardomra Court, Delhi-110032

14 C.D.R.

15 Office Copy

16 Second Folder Copy

17 Guard File


 Asstt. Registrar

IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL

REGIONAL BENCH : ALLAHABAD

COURT No. I

APPEAL No. ST/391/2011-CU[DB]

(Arising out of Order-in-Appeal No. 497-ST/APPL./KNP/2010 dated
30/09/2010 passed by Commissioner of Central Excise & Customs
(Appeals), Kanpur)

M/s Magin Construction Co.

Appellant

Vs.

Commissioner of Customs & Central Excise,
Kanpur

Respondent

Appearances:

Shri Dharmendra Srivastava, (C.A.)

for Appellant

Shri Pradeep Kumar Dubey, Superintendent (AR).

for Respondent

CORAM:

Hon'ble Mrs. Archana Wadhwa, Member (Judicial)

Hon'ble Mr. Anil G. Shukkarwar, Member (Technical)

Date of Hearing & Date of Decision : 30/11/2017

FINAL ORDER NO. 71272/2017.....

Per: Archana Wadhwa

Ld. Advocate appearing on behalf of the appellant, Shri

Dharmendra Srivastava, (C.A.), submits that the Proprietor of
the appellant Unit - Shri Vimal Nigam has since expired on
18/01/2012. As such, he submits that the present appeal,
which is by the Proprietor Unit would get abated in terms of
provisions of Rule 22 of the CEGAT Procedure Rules, 1982.

2. As the appellant has placed on record the Death
Certificate issued by the Municipal Corporation, certifying the
death of the Unit's Proprietor, we dismissed the present
appeal as abated.

(Dictated & Pronounced in Court)

Sd/-

Anil G. Shukkarwar
Member(Technical)

Sd/-

(Archana Wadhwa)
Member (Judicial)

Ansari

प्रमाणित प्रति/Certified True Copy

सहायक पंजीयन/Asstt. Registrar
सीमा शुल्क, उत्पाद शुल्क एवं सेवा कर
अपील अधिकरण(C.E.S.T.A.T.)
3B, एन.जी.मार्ग, इलाहाबाद-211001
3B, M. G. MARG, ALLAHABAD-211001

